GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

LOK SABHA

UNSTARRED QUESTION NO.: 1931

(TO BE ANSWERED ON THE 11th December 2025)

MECHANISM FOR INVESTIGATION OF AIRCRAFT ACCIDENTS

1931. DR. M P ABDUSSAMAD SAMADANI Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Government proposes to establish a fully independent, statutory mechanism for the investigation of aircraft accidents and incidents in the country in line with the standards and recommended practices under Annex 13 of the International Civil Aviation Organization (ICAO) and if so, the details thereof;
- (b) whether the Aircraft Accident Investigation Bureau (AAIB) has been evaluated for functional autonomy, adequacy of technical capacity and insulation from regulatory or operational conflicts of interest and if so, the details thereof along with the key findings of such evaluation:
- (c) whether the Government has identified gaps in manpower, forensic capability, accidentsite investigation infrastructure or access to flight data analysis tools and if so, the details thereof;
- (d) whether the Government proposes to amend the Aircraft (Investigation of Accidents and Incidents) Rules, 2012 to strengthen institutional independence and if so, the details thereof; and
- (e) the timeframe within which a fully autonomous and internationally compliant aviation safety

investigation mechanism would be operationalised?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (e): In accordance with the 'Standards and Recommended Practices' (SARPS) contained in Annex 13 to the Convention on International Civil Aviation, Ministry of Civil Aviation established Aircraft Accident Investigation Bureau (AAIB) as an independent body in July, 2012, to ensure functional autonomy and independence in conduct of investigations. The administration of AAIB is vested with the Director General (DG), AAIB.;

,

To enhance expertise and technical base of AAIB, 14 additional posts were created in 2022, increasing its sanctioned strength of 21 posts in 2015 to 35 posts by 2022.;

;

Cockpit Voice Recorder (CVR) and Flight Data Recorder (FDR) Lab has been set up at AAIB in April 2025, Phase I of the set-up has been completed and Phase II upgradation of the facility is being carried out.;

;

Subsequent to the passing of the Bharatiya Vayuyan Adhiniyam, 2024, which came into force from 1st January, 2025, the Aircraft (Investigation of Accidents and Incidents) Rules, 2025 have been notified. These rules empower AAIB to investigate aircraft accidents and serious incidents independently.
